

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22759/2017

(Arising out of impugned final judgment and order dated 24-01-2017 in ITA No. 344/2007 passed by the High Court Of Judicature At Allahabad)

M/S. KISAN SAHAKARI CHINI MILLS LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX AND ANR.

Respondent(s)

Date : 06-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Ajay Vohra, Sr. Adv.
Ms. Kavita Jha, AOR
Mr. Bhuwan Dhoopar, Adv.
Mr. Udit Naresh, Adv.

For Respondent(s) Mr. Arijit Prasad, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned by four weeks.

(R. NATARAJAN)
COURT MASTER (SH)(SAROJ KUMARI GAUR)
COURT MASTER